

(38)

[CP/147/IB/2018]

ORDER

Counsel representing both parties are present. Counsel for corporate debtor submitted that they have arrived at a settlement. They have filed a joint memo of settlement signed by both parties. The memo is taken on record, which will form part of this order.

In view of the memo of settlement, the matter is disposed of.

sd/-
(S VIJAYARAGHAVAN)
Member (Technical)

sd/-
(CH. MOHD SHARIEF TARIQ)
Member (Judicial)

knp